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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.3406/2002

This the 3rd day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V. Srikantan, Member (A)

Gulshan Kumar
aged about 40 years
son of Shri Niranjan Dass
working as Wireman
at Centre for Railway Information
system (CRIS), Ministry of Railways,
Chanakyapuri, New Delhi.

Resident of 483, Lucky Public School,
Shekhar Marg, Mandawali, Delhi -92.

....Applicant
(By Advocate : Shri H.P. Chakravorty with
Shri M.L. Sharma)

Versus

Union of India through

1. The Chairman, Railway Board,
Principal Secretary,
Government of India,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Workshop Electrical
Engineer, Northern Railway,
Dayabasti, Delhi-35.

....Respondents

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

By virtue of the present application, the applicant seeks settlement of his dues by calculating the same on the post of High Skilled Fitter (Power) Grade II.

2. Some of the relevant facts are that the applicant was initially appointed as Khallasi in

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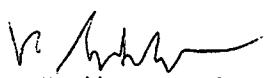
(2)

Electrical Workshop Northern Railway, Dayabasti. He claims that he was promoted as Helper Khallasi. In March 1994, he was sent on deputation to Centre for Railway Information Systems (in short 'CRIS'). Therein he states that he was promoted as Skilled Fitter Grade III. His deputation was extended for another two years in March 1997. He was permanently absorbed in CRIS in March 1999 and thereof he has resigned from the Indian Railways.

3. Pertaining to the controversy referred in the preceding paragraphs, the applicant had submitted a representation dated 14.6.2002, a copy of which is Annexure A-10. No decision in this regard has been taken.

4. At this stage, without expressing any opinion on the merits of the case, it is directed that the General Manager, Northern Railway will consider the said representation and pass a speaking order preferably within six months from the date of receipt of a certified copy of the present order.

5. With these observations, the OA is disposed of at the admission stage.


(V. Srikantan)
Member (A)

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(V.S. Aggarwal)
Chairman